

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1081
ANSWERED ON:02.03.2015
PENSION TO PRIVATE SECTOR WORKERS UNDER EPS
Munde Dr.Pritam Gopinath

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether pension is given to the retired employees of co-operative and private sectors under Employees' Pension Scheme 95;
- (b) if so, the details thereof and the number of employees covered under the said scheme;
- (c) whether the Government is aware of pensioners not being given pension on time and that the amount of pension also being very meagre;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the details of action taken by the Government to ensure timely payment to pensioners and also to enhance the minimum amount of pension?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & b): Employees' Pension Scheme, 1995 is applicable to the employees working in Private/ Public Sector establishments covered under Employees' Provident Funds & Miscellaneous Provision Act (EPF & MP), 1952 in which 20 or more persons are employed.

The EPF & MP Act, 1952 does not apply to any establishment registered under the Co-operative Societies Act, 1912 employing less than 50 persons and working without the aid of power.

The number of persons getting pension under Employees' Pension Scheme, 1995 as on 31.12.2014 is 51.86 lacs.

(c) to (e): Employees' Provident Fund Organisation (EPFO) has obtained the Core banking System account numbers of pensioners for electronically crediting the pension to pensioners account every month and pension is credited to the pensioners account within the first two to three working days of the following month.

The Government has recently amended the Employees' Pension Scheme, 1995 vide G.S.R. No. 593(E) dated 19.08.2014 to provide a minimum pension of Rs. 1000/- per month w.e.f. 1.9.2014.